

12.24 hrs.

**RE: WATER POLLUTION PROBLEM
IN GOA**

SHRI ERASMO DE SEQUEIRA: (Marmagao): Sir, I have a problem to bring to your notice. That is the problem of water pollution. This has created a health hazard in Goa.

MR. SPEAKER: This is a problem all over the world my dear friend.

SHRI ERASMO DE SEQUEIRA: Over one lakh of people have been affected. Fish are dying. This Government is sitting tight on it.

MR. SPEAKER: I shall pass it on to the Pollution Committee.

SHRI ERASMO DE SEQUEIRA: That factory should be closed down. It creates a health hazard. To-day the population of Goa is not much. At least health is the basic minimum to be attended to. I want the Government to make a statement on this.

12.25 hrs.

**QUESTION OF PRIVILEGE
AGAINST ALL INDIA RADIO**

SHRI R. N. GOENKA (Vidisha): Sir, I rise to move my motion of privilege issue, of which I have given due notice, against the All India Radio. Mr. Speaker, you will remember the discussion that took place in the House, not a very edifying one, on 4th December, 1974, when the Patriot came out with a front page story. I have dealt with this at length yesterday when the motion of privilege against me was discussed and you were good enough to let me have a chance to reply to various untenable and motivated allegations some Hon'ble Members made against me. My main concern yesterday, as when I wanted to make a personal statement on 4th December, was to save myself from becoming an object of calumny and my pending case prejudiced. Anyhow,

although I was not allowed to make a personal statement then, you were good enough, to order that all the discussion, irresponsible statements made by some Members against me should all be expunged. In the official record of the proceedings no doubt all these were omitted, yet various newspapers had published what happened in the House, some briefly, others at great length for their own reasons. I did not invite you to take formal notice of them, as I felt that there may have been a genuine misunderstanding in that the Press Gallery may not have heard your ruling and I wanted them to have the benefit of doubt. But the All India Radio, which is an official organ, a Department of Government, cannot have the same excuse. In their coverage of the news regarding what happened in Parliament, they said:

"Immediately after the question hours, pandementum prevailed in the House as Mr. Priya Ranjan Das Munshi (Congress) sought to ascertain from the chair whether a newspaper report about Mr. R. N. Goenka had anything to do with the Member of the same name in the House.

At this stage Mr. Goenka and another Congress member were seen angrily shouting at each other. Some members separated them and the Speaker said he cannot allow the matter to be raised since he was not given any prior notice of it."

It was repeated even in their bulletin at 8.10 A.M. on the next day. The All India Radio not only broadcast the expunged matter, but in the commentary "Today in Parliament" on 4th December night, all that was expunged was broadcast at great length. In the said commentary, they said in the second paragraph of the broadcast;

"This situation was sparked off when Mr. Priya Das Munshi (Congress) wanted to know whether a report appearing in a section of the Press about "cheating and forgery" pertains to Mr. R. N. Goenka who was a Member of the House".

Sir, the All India Radio talks of "cheating and forgery" under 'quote'. Where they got this 'quote' from is beyond my imagination. So far I have not been able to find out anything like this anywhere in any paper. Sir, you will agree with me that it appears from the news item that there is some publication in newspapers which is independent of a case pending against me. The public by hearing this portion of the broadcast is bound to come to the conclusion that there has been some matter of cheating and forgery in which I am involved. They will also come to the conclusion that since it has been publicised in the Press, and since the Press is responsible for any wrong publication, it must be true. May I submit, Sir, that it is far too serious a matter to be ignored. If it was only a case of allegation in a Court, one can understand. For the reasons I mentioned in my yesterday's speech, Government have, to use a popular expression, their knife into me. When on 30th August 1970 Shri Raghunatha Reddy took the unusual step of laying the F.I.R. on the table of the Rajya Sabha and when the CBI filed the case in the Court at Madras and on other occasions the All India Radio gave a coverage to these at length which any objective individual would concede to be motivated. So also on this occasion they not only publicised what was expunged under your orders deliberately but also dramatised it by the commentary even suggesting something more than what was published in the Patriot. I charge the Government's agency for permitting itself to be used as an instrument of malice against me. The All India Radio, Sir, is well known as notorious for suppression of news

which does not suit the powers that be and give prominence to the news which emanates from the Government and Ruling Party quarters. There have been suggestions from some prominent Congress leaders that the All India Radio should be run on Moscow Radio lines. There have also been suggestions from the Opposition to gherao the All India Radio.

AN HON. MEMBER: You do that.

SHRI R. N. GOENKA: You will have it. Wait and see. I can quote chapter and verse to support my contention, to say the least, that the All India Radio is showing partiality in the discharge of their duty to the public. I shall refer only to a very recent instance. On the 13th December when my matter was discussed two important things took place in this House. The Deputy Speaker strongly admonished the Education Minister for not having secured the permission of the President for the introduction of a Bill by my hon. friend Shri Madhu Limaye on Dramatics. The Deputy Speaker had to say that this happened for the second time when his warning was discarded. He said he shall not tolerate such sort of things in future. That very morning my hon. friend Shri Madhu Limaye made a complaint to you, Sir, that his question in regard to "Maruti" was mutilated. You, Sir, promised to look into the matter and assured him that if there is any such distortion in future the same shall not be tolerated. Both these items were front paged by all the newspapers in the country, but, no mention of it was made in the All India Radio probably because it was busy broadcasting the insinuations against me in the House. Sir, even you and the Deputy Speaker did not find a place in the All India Radio when I was involved. This reminds me of what Lenin once said that for the establishment of a

[Shri R. N. Goenka]
socialistic society the Press must be the first casualty.

SHRI RAMAVATAR SHASTRI (Patna): Devil quoting the scriptures.

SHRI R. N. GOENKA: By Press, he naturally meant the agencies for the dissemination of news. That is what is being practised probably today.

Mr. Speaker, the members of the House of whatever persuasion are entitled to your protection and a breach of your directions on this occasion is a clear breach of privilege of the House.

I would appeal to you to refer the matter to the Committee of Privileges so that after giving to All India Radio the first opportunity to be heard, this House may take the strongest measures against this department of the Government which gets used as an engine of destruction against those who are not in the good books of the Government. Even a reference to the Committee may be redundant, as in this instance, it almost amounts to an offence committed in the presence of a Court of Law, a contempt of the House committed in the presence of the House and in your presence, Mr. Speaker. But pending consideration of this by you, I would earnestly request you to take some steps through the Minister of Information and Broadcasting to see that the All India Radio does not repeat this kind of prejudicial reporting not only of what happens in the House but in respect even of what happens outside the House. It should neither exaggerate nor suppress.

I am not sure if you will permit me on this occasion to let me and some other members argue the question of the objectivity or the subjectivity to which the All India Radio has got accustomed. Government have consistently refused to accept the suggestion of the Chanda Com-

mittee to convert the All India Radio into a statutory corporation as the BBC. But even that, in the atmosphere that prevails in the country and the fear that Government have induced in the minds of many public men and officials may not fully meet the needs. (Interruptions).

MR. SPEAKER: This is a question of misreporting and not your suggestions on policy. (Interruptions).

SHRI VASANT SATHE (Akola): On a point of order. Is this a statement under rule 225? I have been repeatedly drawing your attention to this. He could have given this in your Chamber. You should have read it there and if you wanted to give consent, you could have given your consent. He is converting the statement under privilege into a long statement dealing with other things....

SHRI R. N. GOENKA: I conclude.

PROF. MADHU DANDAVATE (Rajapur): The other day when Shri Unnikrishnan was speaking on his privilege motion, I had observed that his observations were bigger than Shakhddhar's volume.

SHRI VASANT SATHE: This is a misuse of the motion for breach of privilege. That is what I object to.

श्री प्रदल बिहारी बाजपेयी (खालियर):
इस के बारे में हम लोगों को भी कुछ कहने का मौका मिलेगा ? इस प्रिविलेज मोशन के बारे में मुझे भी कुछ निवेदन करना है । हम लोग भी प्राल इडिया रेडियो की इस नीति के खिलाफ हुर हैं ।

श्री मधु लिमारे (वांका) : हम ने भी प्रिविलेज मोशन इस के ऊपर दिया है ।

MR. SPEAKER: I need hear only the member who wanted to raise it.

SHRI PILOO MODY (Godhra): I am surprised that when a member is defending himself against calumny a

couple of extra statements can be objected to. If it is on the basis of rules, to hell with the rules.

SHRI VASANT SATHE: He did it yesterday also

SOME HON. MEMBERS rose—

MR. SPEAKER: You have not followed what I said. I need hear only the member who gave notice of the motion.

Now there is another case.—Kindly sit down.

SHRI ATAL BIHARI VAJPAYEE: Regarding All India Radio....

SHRI PILOO MODY: Let Shri Goenka finish first

PROF. MADHU DANDAVATE: When I and Shri Madhu Limaye tabled an adjournment motion on the All India Radio—Shri Mishra had also given a notice—you observed: 'Please give a privilege motion. That can be separately considered'. That was why we did not press for the adjournment motion. Out of our respect for your advice, we did not do it, but now we are ignored.

MR. SPEAKER: You are very impatient people. You do not listen.

श्री मधु लिमये : मैंने प्रिविलेज का नोटिस दिया है। आप की सलाह पर मैं हमेशा चलता हूँ।

SHRI JYOTIRMOY BOSU (Diamond Harbour): May I keep standing?

MR. SPEAKER: You also kindly sit down.

SHRI JYOTIRMOY BOSU: I came to you *suo motu*....

MR. SPEAKER: Please sit down. I am not calling you.

SHRI JYOTIRMOY BOSU: Will you keep it pending?

MR. SPEAKER: I do not know. I have not called you. I am dealing with something which is already in my hands.

Do not try to intervene with something else. Unless all of you are silent it is difficult. I want to save my throat for just two more days, today and tomorrow.

SHRI PILOO MODY: Hereafter you will not need it.

MR. SPEAKER: Shri Shyamnandan Mishra is hoarse; as Speaker I cannot afford to be hoarse.

श्री अटल बिहारी वाजपेयी : श्याम बाबू की तो आख में भी कुछ तकलीफ हो गई है।

श्री शमोम अहमद शमीम (श्रीनगर) : यह होता है बुरा नजर से देखने का नतीजा।

अध्यक्ष महोदय : इन को किसी ने देखा या इन्होंने किसी को देखा ?

There is that motion by Shri Goenka. I thought that though it was a little different, the All India Radio was involved and some Members have brought other motions. There is one by Mr. Samar Guha, the other by Shri Limaye. When he brought it in the form of adjournment motion I advised him to convey it into an ordinary privilege motion. I am bound by my advice and so certainly you should get a chance. I thought Mr. Guha might say on behalf of you; but yours is having a different date and the other one is having a different one.

SHRI SHYAMNANDAN MISHRA (Begusarai): May I remind you that you had said two things to us. One was that you would like to discuss with the Members in what way the All India Radio had been distorting and presenting unbalanced reports of the proceedings of the House, so that the Members might present to you concrete instances of distortion and so on. That did not come about.

MR. SPEAKER: I really do not know in what context it was said.

SHRI SHYAMNANDAN MISHRA: That was in the context of the adjournment motion that we sought to move. You made two observations. One was....

MR. SPEAKER: Mr. Limaye accepted my advice.

SHRI SHYAMNANDAN MISHRA: I also accepted your advice that you would call us sometime. I have reminded the Secretary-General about it.

श्री अटल बिहारी वाजपेयी: श्रीर
आप की एडवाइस हम को भी मिल जाती
तो हम भी प्रिविलेज मोशन दे देते।

MR. SPEAKER: I am reminded of my advice. Now that is the whole trouble, the All India Radio and the Press. Otherwise we are a peaceful people.

SHRI JYOTIRMOY BOSU: That is what is chamber practice.

MR. SPEAKER: Not that type of practice which you do in your chamber. So, Shri Samar Guha, Shri Limaye, Shri Shyamnandan Mishra.

SHRI ATAL BIHARI VAJPAJEE:
....And Vajpayee.

MR. SPEAKER: You combine yours....

श्री मधु लिमये: आप मेरी जगह उन
को मौका दे दीजिए, मैं नहीं बोलूंगा।

MR. SPEAKER: All right; if you are in favour of Vajpayee, I will not mind.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI J. K. GUJRAL): You have been pleased to refer to two privilege motions. One pertains to Shri Goenka's. The

second is another one. If you permit me to deal with them separately, first this and then the second one....

MR. SPEAKER: My ruling will also be different. When they got mixed many motions the other day, the common factor was the All India Radio and I thought we could deal with that as one. If you take them as separate ones, there is some technical objection that you could not take up the second one today. I can take only one, Goenka's and I cannot take up another privilege motion today. Even in the beginning I told you that they were not identical; it was only the A.I.R. I thought it should be summarily dealt with by you and also by the Minister. But if he divides them into two statements, then my ruling would

also be two separate rulings.

श्री अटल बिहारी वाजपेयी: ये दो
अलग अलग हैं—उन लिए आज आप गोधनका
जी का ले लीजिए और दूसरा काल ले
लीजिए।

अध्यक्ष महोदय: ठीक है, दूसरा काल
ले लेंगे।

श्री ज्योतिर्मय बसु: लेकिन हमारे प्रिवि-
लेज मोशन का क्या हुआ, हम ने भी प्रिविलेज
मोशन दिया था ?

अध्यक्ष महोदय: पहले प्रिविलेज तो खत्म
ही नहीं हुए, दूसरे प्रिविलेज कैसे ले सकता हूँ ?

श्री ज्योतिर्मय बसु: लेकिन हम तो
सबमिशन कर चुके हैं।

अध्यक्ष महोदय: इसी लिए तो एक
आज ले रहे हैं, एक काल लेंगे।

श्री ज्योतिर्मय बसु: आप उस को पढ़
दीजिए, ताकि पॉन्डग हो जाये, हम इसी से
खुश हो जायेंगे।

अध्यक्ष महोदय: मैंने अभी देखा नहीं
है, इस लिए कैसे कह सकता हूँ। यह आज

बहुत अच्छा बात है कि सब हिन्दू बालन लग गए हैं मैं भी बड़ा अच्छा हिन्दू बाल सकता हूँ, लेकिन मैंने साक्षात् कभी शूद्र बालूंगा तो शायद य समझगे नहीं।

श्री ज्योतिर्मय बसु : मैं कल से गुरुमुख में भाषण दूँगा।

सम्पन्न महोदय . गुरुमुख की आज्ञा से परमेश्वर बनाने।

SHRI SAMAR GUHA (Contd.): Sir, I have a submission to make. I was informed by your office today that my privilege motion would be taken up today. If this is over, then I can concentrate on a motion on Netaji. Sir, as you have yourself observed, this can be a composite one and the hon. Minister in his reply can deal with them in two parts. There is no difficulty in that.

MR. SPEAKER: Not today; there is a technical difficulty.

SHRI I. K. GUJRAL: Mr. Speaker, Sir, although Shri Goenka in his statement today has brought in issues which are not relevant to the present issue. I shall confine myself to the original issue raised by him regarding the reporting by All India Radio on the 4th of December 1974. I might say also that Shri Goenka is welcome to have his views about the freedom of the press of which, I hope you will agree, he is a personified negation . . . (Interruptions)

SHRI JYOTIRMOY BOSU: This is the fate of the country....

SHRI ATAL BIHARI VAJPAYEE: He is talking of Goebbels and not Goenka.

SHRI I. K. GUJRAL: He does not know the difference between the two. He is mixing them up.

MR. SPEAKER: The only difference is that Goebbels is dead and they are alive. That is the only difference.

श्री ज्योतिर्मय बसु . यह गार्बल का चलाहूँ

SHRI I. K. GUJRAL: On the 4th December 1974 some references were made in this House, immediately after the Question Hour, on the newspaper report about Shri R. N. Goenka by Shri Priya Ranjan Das Munsri, M.P. The proceedings arising from his reference were reported by the All India Radio in its bulletin at 2 p.m. and another bulletin in brief and in a factual manner, without assigning any prominence. The news item was broadcast as a part of that day's proceedings and no headline was given to it. AIR was not alone in reporting this incident. All the news agencies, including the PTI and UNI and several newspaper correspondents reported the incident, which was a front page news in the next morning's papers, including the *Indian Express*, owned by Shri R. N. Goenka himself.

The AIR's coverage was, as a matter of fact, in sharp contrast to the prominence the incident received in the newspapers. In particular, the AIR news bulletin made no reference to an allegation about cheating and forgery against Shri Goenka which were reported by the news agencies as well as newspaper correspondents. The AIR report was sober, mild and brief which alone would show that any charge of maligning the hon Member by AIR is totally without foundation.

Shri Goenka has special objection to the commentary "Today in Parliament" in which the words "cheating and forgery" were used. Sir, as the House is aware, this commentary is written by experienced newspaper and newsagency correspondents. The parliamentary reviews are very popular with the listeners and with hon. Members so much so that from the last session onwards, we have introduced two separate reviews one for the Lok Sabha and the other for the Rajya Sabha.

श्री सधु लिलबे : यह अपने हाउस क लिए इन्होंने किया है। वह चुना हम्रा सदन नही है।

SHRI I. K. GUJRAL: The script writers are free to report the proceedings as long as the commentator is factual and does not show prejudice and bias and, therefore, he cannot be asked to omit any significant development. The commentator on that day was Shri N. Gopinath Nair, a senior Correspondent of the UNI and a journalist of long-standing. In the commentary, he mentioned first the incident involving Shri Goenka and another hon. Member and then explained how the incident arose.

He referred to the issue raised by Shri P. R. Das Munsi about the press report involving Shri R. N. Goenka. In that context, he mentioned the words "cheating" and "forgery", only as occurring in the press report and as quoted by Shri P. R. Das Munshi. Here, it will be relevant for me to quote from the Commentary. I quote:

"The unseemly situation was sparked off when Mr. P. R. Das Munsi (Congress) wanted to know whether a report appearing in a section of the press about cheating and forgery pertain to Mr. Ram Nath Goenka who was a Member of the House."

It is surprising that Shri Goenka does not feel aggrieved by the publicity given to the charges against him by newspapers and news agencies which have reported the incident more prominently and colourfully. The AIR bulletin report was the briefest possible and the commentary done by an experience parliamentary reporter was fair and balanced. There is no question of any maligning of Shri R. N. Goenka or a breach of his privilege by the AIR. In fact, the hon. Member by singling out AIR has clearly shown that his action is motivated and designed to discredit the AIR.

I have already submitted that the incident was reported rather prominently by newspapers and news agencies and the AIR reported it briefly and factually. In other words, all the Correspondents in the Press Gallery, including AIR parliamentary Correspondent were under the impression that the proceedings were on record and, therefore, fit for reporting.

In his statement, just now, he has given benefit of doubt to press men in the Gallery but neither to the Correspondent of the AIR nor Mr. Nair of the UNI who did the commentary.

The All India Radio correspondents, may I submit, do not have any special privileges or advantages while sitting in the press gallery. The A.I.R. has reported the incident absolutely in good faith and in fulfilment of its duty of reporting, briefly, the proceedings in a fair and objective manner.

SHRI SHYAMNANDAN MISHRA: On a point of order. There are two things to be considered. One is whether that part of the proceedings on that day was expunged or not. If that part of the proceedings was expunged, it was nobody's business to give publicity to it. If they had pleaded that, in the din and bustle which is sometimes created in the House, it was difficult for them to listen to the order of the Chair for expunction, then one could have understood. But the whole thing has been tried to be explained away in a manner as to establish that, even though a particular proceeding is expunged by the Chair, it can be broadcast by the All India Radio or published by any other news agency. Would you like to accept that position, Mr. Speaker?

Secondly, he has mentioned about 'Today in Parliament' by a particular distinguished correspondent of the UNI. The whole question is whether the responsibility would be foisted on

a particular correspondent or it is the responsibility of the All India Radio. Recently, an eminent economist of the standing of Dr. K. N. Raj came in for editing at the hands of the All India Radio. So, they cannot take the plea that it was done by a correspondent of the U.N.I. We can only hold the All India Radio responsible. We cannot hold the distinguished correspondent of the U.N.I. responsible. Therefore, this also will have to be explained by him why, when in the news item 'forgery and cheating' did not occur—he himself says that in the news broadcast 'forgery and cheating' did not occur—the distinguished correspondent of the U.N.I. mentioned it in the commentary. And if he did mention it in the commentary, the responsibility lies squarely on the All India Radio. (*Interruptions*)

SHRI PILOO MODY: As a matter of fact, it is quite possible that the Government introduced these words in the commentary in the process of editing.

श्री मधु लिमये: अध्यक्ष महोदय, मेरा पाइंट ग्राफ़ आर्डर है।

अध्यक्ष महोदय: पाइंट ग्राफ़ आर्डर इस में क्या है। पाइंट ग्राफ़ आर्डर की बात तो पहले ही गई थी।

श्री मधु लिमये: ग्राप मंत्री महोदय ने इस बात का खुलासा मागिए कि जिन सीनियर कररपोडेंट्स को यह स्क्रिप्ट लिखने के लिए कहा जाता है कि जब कभी सरकार विरोधी मामलों के बारे में वह लिखते हैं तो क्या उस को काटा नहीं जाता है ?

MR. SPEAKER: This is not a point of order.

श्री मधु लिमये: जब वह कहते हैं कि श्री गोपीनाथ नायर ने किया तो इन को खुलासा करना चाहिए यह ऐडिटिंग क्यों करते हैं ? इन को अधिकार में ऐडिटिंग नहीं करनी चाहिए।

How many scripts he has edited so far?

13 00 hrs.

श्री अटल बिहारी वाजपेयी: सवाल यह है कि जो कारंबाई का हिस्सा आपने निकाल दिया क्या वह जाना चाहिए ? मिनिस्टर साहब कह रहे हैं कि श्री अजबारां ने छापा है। क्या इसलिए अल इंडिया रेडियो का दोष कम हो जाता है ? फिर अल इंडिया रेडियो की तो हिस्ट्री है जो आपको ध्यान में रखनी पड़ेगी। आप को दो दूक फंसला दे दीजिए। एकसय जो हो गया है वह जाना नहीं चाहिए और अल इंडिया रेडियो में तो बिल्कुल नहीं जाना चाहिए।

MR. SPEAKER: I am not going to allow it to become a debate.

May I request all of you to kindly sit down?

SHRI JYOTIRMOY BOSU: Only half a minute.

MR. SPEAKER: What is half a minute or one minute? Don't make it a debate.

SHRI JYOTIRMOY BOSU: I have personal knowledge. My information is that there is a brilliant set of journalists trying to do the job as best as they can, but there is a Director who edits the scripts and at times he refers to the Minister if it involves the Party and thereby, new things are introduced forcibly and inconvenient things are removed... (*Interruptions*) It is no use, Sir, blaming the journalists who are trying to make a good job as best as they can...

MR. SPEAKER: Will you please sit down?

SHRI JYOTIRMOY BOSU: But a specific question I want to ask.

During the last one year, how many privilege motions have you received in regard to All India Radio? Is it or is it not a fact that Dr. Pandhi who was a Director....

MR. SPEAKER: This not a point of order. Why are you making a speech? Please sit down.

SHRI JYOTIRMOY BOSU: I have personal knowledge. That is why I want to know....

MR. SPEAKER: No point of order is involved in this.

SHRI P. K. DEO (Kalahandi): The Minister has taken shelter behind the plea that as a similar report appeared in the paper, there is no harm if this item is broadcast in the All India Radio.

Sir, All India Radio is a Government organisation. Its expenses are sanctioned by this House. All India Radio is responsible to this House. The Minister cannot abdicate this responsibility saying that for whatever is broadcast in the All India Radio, he would not be answerable.

I most respectfully submit that the entire conduct of All India Radio has to be thoroughly examined and discussed in the House and the proper forum to discuss this matter in a dispassionate manner is the Privileges Committee which is a quasi-judicial body and I, therefore, plead that this privilege question should be referred there.

MR. SPEAKER: I have seen the proceedings. When Mr. Goenka's case came up, some members whom I did not call and some others also were standing and when I was just calling him to speak, this Member just intruded and went on speaking and I had to give the ruling that those hon. Members whom I had not called, would not be considered to have spoken and I had not allowed it. If anything has been said without my permission, it is not on record. I told it very clearly:

"I am not allowing anything without notice. No Member has got the right to get up without the permission of the Chair. Anything said by the Member without being called or without my permission will not go on record."

Now, I will have to see that if besides what is on record, what is said by some other members after being duly called, is not there whereas something is there in the name of a member who was not called and in his name something has been said about Mr. Goenka. then, certainly, I will see the Minister's statement, the proceedings and Mr. Goenka's speech in detail and then I will give my ruling as to where it stands.

Now, I have to write more judgments than the Judges. I have to preside over this House. I have to meet the Members. I have to do the administrative work. I have to see everything and then write judgments, everyday two or three, and then see the proceedings and do everything. It is a new job I have acquired. It is something which is an entirely new function of the Speaker. It would have been much better if I had been either a Speaker or a Judge.

SHRI JOYTIRMOY BOSU: We are granting you holiday after tomorrow.

MR. SPEAKER: God help. You will not leave me even then!

SHRI JOYTIRMOY BOSU: I will come to your house in Punjab.

MR. SPEAKER: I have no house yet. There is a very good family house of my grandfather. I am building my own house. It will be ready soon.

SHRI JYOTIRMOY BOSU: I will come there also.

MR. SPEAKER: You will be welcome. Now papers to be laid. Shri Dalbir Singh.